

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (c) Government are aware of security threats arising in India's neighbourhood. The security situation of India is constantly under review, particularly in the light of developments in the neighbourhood and Government will take all necessary measures designed to cope with any threat that may be posed to the security of the nation.

Removal of Encroachment

5098. SHRI BANWARI LAL PUROHIT : Will the PRIME MINISTER be pleased to state :

(a) whether the Delhi High Court has recently directed DDA to remove all encroachments on public land and complete the task by March, 1997;

(b) if so, the details of such unauthorised constructions encroachments removed by DDA, till date;

(c) whether the DDA has failed to take effective steps in removing these encroachments/unauthorised constructions; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Delhi Development Authority has reported that no such orders have been received from the Court. However the Delhi High Court in Civil Writ Petition No. 2729/96 had directed that encroachment from public land in Sarita Vihar area should be removed. No time limit has been prescribed in the Court Order.

(b) Details of the encroachments removed by the Delhi Development Authority in Sarita Vihar (Self Financing Scheme) are as under :

Pocket No.	No. of cases in which unauthorised construction/encroachment removed
Pocket D	24
Pocket E	28
Pocket F	16
Pocket G	13
Pocket H	17
Pocket J	13

(c) and (d) Delhi Development Authority has reported that as and when encroachments are detected/noticed, action is taken to remove the encroachments/unauthorised constructions. During the period 1.4.1996 to 31.3.1997, 172 acres of public land which was involved in illegal construction and encroachment was cleared and 5913 unauthorised structures were also removed by the Delhi Development Authority.

Cut in I.D.A.

5099. SHRI K. PARASURAMAN :
DR. T. SUBBARAMI REDDY :

Will the Minister of FINANCE be pleased to state :

(a) whether India is likely to get less funds from the International Development Association;

(b) whether soft loan interest window of the World Bank will be available to India;

(c) if so, whether many donor countries have opposed this move;

(d) if so, the main reasons for the same and to what extent it will affect the projects which are undertaken with the help of the World Bank and the IDA loan; and

(e) the steps taken by the Government to remedy the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) In recent years India has borrowed close to \$ 1 billion per year from IDA. A slightly lower level of lending was projected for the next 3 years. This level of lending represents a declining share of IDA's total lending.

(b) to (e) Yes Sir. However there have been discussions regarding curtailing of IDA related assistance to countries like India and China, on the ground that such countries can attract private investments. It has been argued conversely that such private funds do not finance poverty reduction/social sector programmes. Considering that the crux of IDA support related to poverty alleviation and social sector programmes, India's case remains strong. Such issues are however at discussion stage only and have not reached any finality.

Rough Ophthalmic Blanks

5100. SHRI KODIKUNNIL SURESH : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 4438 on December, 20, 1996 and state :

(a) the details of Hongkong suppliers (Exporter) through whom Rough Ophthalmic Blanks for corrective spectacles of chinese origin is being imported;

(b) the details of the type of quality of ROB imported through Hongkong supplier and also directly from China along with its sizes and thickness separately during each of the last two years;

(c) whether importers of above item in the country import this item on C&F basis of F.O.B. basis;

(d) the details of per piece unit prices of such ROB imported quality thickness and size-wise during the above period of import from China and through Hongkong dealers/suppliers;

(e) the quantity of imports of above item made by each of the importers in Delhi and Bombay during the above period; and